

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NOs. 607 & 608 OF 2016 IN
DFR NO. 3032 OF 2016**

Dated: 13th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

JSW Energy Ltd.	Appellant(s)
Vs		
Karnataka Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Arun Verma, Sr. Adv.
Mr. Aman Anand
Mr. Manpreet Lamba

Counsel for the Respondent(s) : ----

ORDER

IA NO. 607 OF 2016
(Appl. for condonation of delay in re-filing)

There is 34 days delay in re-filing the appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing the appeal may be condoned.

The Respondents have been served. However, nobody is representing the Respondents.

For the reasons stated in the application, delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 608 OF 2016
(Appl. for leave to appeal)

In this application, the Applicant/Appellant has prayed that leave to appeal may be granted to it. The Respondents have been served. However, nobody is representing the Respondents. No reply opposing the application has been filed by any of the Respondents.

Admittedly, leave to appeal has been granted to some affected parties. The Appellant is somewhat similarly situated. In the circumstances, for the reasons stated in the application, leave to appeal is granted. Application is disposed of.

Registry is directed to number the Appeal/Applications.

DFR NO. 3032 OF 2016

Issue notice on the appeal as well as on the Application for stay returnable on 09.01.2017. Dasti, in addition, is permitted.

List the matter on **09.01.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt